intelligence grid/network, for on line and real time exchange of information between different agencies as well as between Government of India and the State Governments.

Lending services of CISF to private parties

- 310. SHRI VARINDER SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has decided to lend the services of Central Industrial Security Force to private parties on deputation basis;
- (b) if so, the terms and conditions of deputation to private parties and the percentage of the force that would be lent at a particular time; and
- (c) what steps are proposed to be taken to recruit the additional personnel required to augment the force during the year 2009-10?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) The Central Industrial Security Force (Amendment) Ordinance, 2009 authorizes the Central Industrial Security Force (CISF) to provide security to private and joint sector industrial undertakings.
- (b) There are already well laid down procedures, terms and conditions for deployment of the CISF in various undertakings. These would appropriately be reviewed in the context of deployment in private sector and joint sector units as may be necessary. It is not possible to indicate the percentage of Force that may be deployed in private sector and joint sector units.
- (c) As a part of the ongoing process of recruitment, it is proposed to recruit around 10,000 personnel during 2009-10.

Plan to beef up coastal security following Mumbai attack

- 311. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has chalked out any plan to beef up coastal security following the Mumbai terror attacks which resulted in the killing of hundred innocent persons; and
 - (b) if so, the details thereof and by when those proposals are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) and (b) Yes, Sir. In view of the recent Mumbai incidents, to strengthen coastal security of the country, series of measures have been started. Several meetings were held in Ministry of Home Affairs, Ministry of Defence, Ministry of Shipping, Road Transport and Highways and Ministry of Agriculture to review, upgrade and strengthen the coastal security of the country. The following major decisions/initiatives have been taken by the Government:

 The task of guarding the Indian coastline right from the shoreline (High Tide Line) has been entrusted to the Coast Guard. However, the responsibility of overall maritime security rests with the Indian Navy.

- Coastal States/UTs have been directed to expedite the implementation of the approved Coastal Security Scheme such as early completion of construction of coastal police stations, check-posts, out-posts and barracks apart from sanctioning, recruitment and training of executive and technical manpower.
- The coastal States and UTs have been directed to immediately start coastal patrolling by locally hired fishing boats/trawlers; charges being reimbursable by MHA.
- The coastal States/UTs have been directed to carry out vulnerability/gap analysis on their coasts in consultation with Coast Guard, and furnish their additional requirements for formulation of a comprehensive proposal for further approval of the Government of India.
- Ministry of Shipping, Road Transport and Highways has been directed to streamline
 the process of registration of all types of vessels, i.e. fishing as well as non-fishing
 vessels, and also to ensure fitting/provision of navigational and communication
 equipments on these boats.
- Ministry of Agriculture, Department of Animal Husbandry, Dairies and Fisheries is taking steps to issue ID cards to all the fishermen. The Registrar General of India (RGI) is also issuing ID cards under Multi-purpose National Identity Card (MNICs) Scheme to all the population in the coastal villages including fishermen.

All the concerned Ministries/Departments/agencies are taking adequate measures for compliance of above decisions.

Steps for making coasts fully secure

- 312. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what specific steps have been taken post 26/11 to ensure better co-ordination between our intelligence agencies and to ensure intelligence ownership of action and for joint action between various agencies;
- (b) what steps have been taken to close down traditional smuggling routes and channels across our coast as part of our coastal security strengthening; and
 - (c) what time frame is expected for our coast to be fully secure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) An executive order has been issued on 31.12.2008 under which the Multi-Agency Centre (MAC), under the Intelligence Bureau (IB), has been obliged to share intelligence with all other agencies, including agencies of the State Governments, Union Territories. Likewise, all other agencies have been obliged to share intelligence with MAC. MAC has also been made operational on a 24X7 basis. All agencies have nominated their